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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Company Appeal No. 42/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

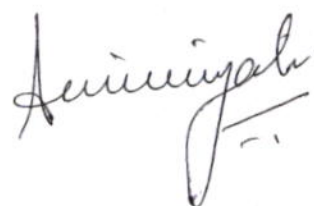
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017

NAME OF THE PARTIES: Mr. Farukh Hatim Basrai
V/s.
M/s. Tata Power Company Ltd.

SECTION OF THE COMPANIES ACT: 58(4) & 59 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Mr. Farukh Hatim Basrai	PROSECUTOR GOVT SECRETARY AIR for Petitioner	
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2.	Sr. Counsel Mr. G.R. Joshi Ms. Neeta Jain & Mr. Anish Joshi 1/6 mulla & mulla for Respondent + no 142	Advocate for Respondent no 142	
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ORDER

Company Appeal 42/58(4),59/NCLT/MB/MAH/2017

At request of the parties, list this matter on 10.10.2017

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)